

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 97 of 2011**

**Dated: 17<sup>th</sup> January, 2012**

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**Versus**

**Dakshin Gujarat Vij Company  
Limited & Ors.**

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**Respondent(s)**

**Counsel for the Appellant(s) : Mr. Susmit Pushkar &  
Mr. Anchit Oswal**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan &  
Ms. Sneha V.**

**ORDER**

Mr. Anand K. Ganesan, learned counsel appearing for respondent no.1 seeks adjournment. Since GUVNL is a necessary party, it should be heard. We direct once again to serve notice upon the GUVNL through the Registry although learned advocate for the appellant submits that affidavit of service has been filed showing service upon the respondent no.2/GUVNL.

Fix the matter for further hearing on **2<sup>nd</sup> February, 2012.**

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**

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